Government of India Ministry Of Finance Department of Revenue

LOK SABHA UNSTARRED QUESTION NO. 2231 TO BE ANSWERED ON ,THE 29TH JULY 2016.

SRAVANA 7 2016, 1938 (SAKA) "Tax on Business In and Outside the Country"

2231. Shri Ram Tahal Choudhary

Will the Minister of FINANCE be pleased to state:

a) Whether tax is imposed on Indians living abroad/foreign nationals operating their industry and business in India. If so ,the details thereof;

b) The amount of tax imposed on the said Indians/foreign nationals during each of the last three years, country-wise; and

c) The success achieved in collection of tax from them during the said period, countrywise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SANTOSH KUMAR GANGWAR)

(a) Yes Sir. Indians living abroad/foreign nationals are chargeable to tax on the income accruing or arising in India, or deemed to accrue or arise in India or received in India for any previous year, under section 5 of the Income-Tax Act, 1961, at the rates prescribed in the Finance Act of the relevant year as passed by Parliament.

(b) Country wise segregated information about the tax imposed on Indians living abroad / foreign nationals operating their industry and business in India is not maintained.

(c) Not applicable in view of (b) above.